

(17)

CENTRAL ADMINISTRATIVE TRIBUNAL - PRINCIPAL BENCH

R.A. No. 244 of 2002 In  
Original Application No. 2126 of 2001

New Delhi, this the 24<sup>th</sup> day of October, 2002

HON'BLE MR. KULDIP SINGH, MEMBER (JUD.)  
HON'BLE MR. M. P. SINGH, MEMBER (A)

Shri R.C. Shekhawat

..... Review Applicant

Versus

Government of NCT Delhi & Others

..... Respondents

ORDER BY CIRCULATION

By Hon'ble Mr. Kuldip Singh, Member (Jud.)

The present RA No. 244 of 2002 has been filed by the respondents for review of the order passed in OA No. 2126/2001 on 9.8.2002.

2. By means of this RA, the review applicant (respondents) wants to re-argue the whole matter again, which is not permissible. While delivering the judgment, all the grounds taken by the respondents in their reply were duly considered. No fresh error has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.

  
(M.P. SINGH)  
MEMBER (A)

  
(KULDIP SINGH)  
MEMBER (J)

Rakesh